GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF JUSTICE

LOK SABHA UNSTARRED QUESTION NO.11

TO BE ANSWERED ON WEDNESDAY THE 16TH NOVEMBER, 2016.

Extension of Retirement Age for Judges

11. SHRI RAMSINH RATHWA:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether any proposal for extension of retirement age of High Court Judges is under consideration of Government:
- (b) if so, the details thereof;
- (c) whether Standing Committee on PPG and Law and Justice has recommended the extension of the retirement age of High Court Judges from 62 to 65 years; and
- (d) if so, the reaction of the Government in this regard?

ANSWER

MINISTER OF STATE FOR LAW AND JUSTICE AND ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI P.P. CHAUDHARY)

(a) to (d): The Constitution (One Hundred and Fourteenth Amendment) Bill, 2010 which provided for increasing the retirement age of High Court Judges from 62 years to 65 years was introduced in the Lok Sabha on 25.08.2010. Thereafter, the Bill was referred to the Parliamentary Standing Committee for examination and report, which recommended that the proposed Bill in its present form should be passed without delay. The Bill could not be taken up for consideration and passing in the Parliament and lapsed with the dissolution of the 15th Lok Sabha.